BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3

(UTTARAKHAND POLLUTION CONTROL BOARD)

IN

Original Application No. 1305 of 2024

Karan Singh — Applicant

Versus

State of Uttarakhand & Ors. — Respondents

S. No.	Particulars	Page. No.
1.	Index	1 - 1
2.	Response Affidavit	2 - 6
3.	Annexure No. 1: Copy of authority letter issued on 19.04.2025.	7 - 7
3.	Annexure No. 2: Copy of Inspection report along with Annexures.	8 - 25

Filed by.

Date:19April 2025
Place: New Delhi

Mukesh Verma
Advocate for the UKPCB

52

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

RESPONSE AFFIDAVIT ON BEHALF OF RESPONDENT NO.3

(UTTARAKHAND POLLUTION CONTROL BOARD)

IN

Original Application No. 1305 of 2024

Karan Singh

Applicant

Versus

State of Uttarakhand & Ors.

Respondent(s)

AFFIDAVIT of Dr. Rajendra Singh aged about 52 years S/o Shri Balbir Singh, presently posted as Regional Officer, Uttarakhand Pollution Control Board, Roorkee, District Haridwar, Uttarakhand.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1. That the deponent is presently posted as Regional Officer, Uttarakhand Pollution Control Board, Roorkee, and is competent to sign and swear the instant response affidavit.

2. That vide letter dated 19.04.2025, the Member Secretary, UKPCB has authorized the Regional Officer, UKPCB, Roorkee to sign and swear instant response affidavit. In this connection, the letter dated 19.04.2025 is marked and filed as **Annexure No. 1** to this response affidavit.

3. That the deponent has gone through the contents of the above-noted Original Application (hereinafter referred to as 'the said application') along with the annexures filed by the applicant and has fully understood the contents thereof and is in a position to reply to the same.

4. That before giving para-wise reply it is necessary to bring certain facts before this Hon'ble Tribunal.

BRIEF FACTS

5. That the Hon'ble Tribunal vide order dated 02.01.2025 was *inter alia* pleased to direct Uttarakhand Pollution Control Board as under: -

".....

3. Issue notice to the respondents. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next hearing date. Respondents are directed to file their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply/affidavit without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

19.04.2025

6. That in compliance with the afore-mentioned direction of the Hon'ble Tribunal, instant affidavit is being filed.

PARA WISE REPLY:

7. That the contents of Para 1 of the said application are admitted only to the extent that they are a matter of record. Rest of the contents are denied.

8. That the contents of Para No. 2 to 4 of the said application are admitted only to the extent that they are a matter of record. Anything contrary thereto is vehemently denied. Further, in order to ascertain the facts in the present case, a site inspection was carried out by the Regional Office, Roorkee on 21.03.2025. As per the findings recorded therein, it was observed that a school was located at 41 Meters, and a residential building was located at 39.5 Meter from dispensing unit naming - M/S Yug Filling Station. In this connection, copy of inspection report along with annexures are being marked and filed as **Annexure No. 2** with this response affidavit.

9. That the contents of Para No. 5 to 7 of the said application are admitted only to the extent that they are a matter of record. Anything contrary thereto is vehemently denied.

10. That the contents of para no. 8 of the said application are admitted only in so far as they are a matter of record.

11. That the contents of Paras No. 9 and 10 the application are admitted only to the extent that they are a matter of record. Anything contrary thereto is vehemently denied. It is humbly submitted that the Central Pollution Control Board (CPCB), through Clause "H" of the guidelines dated 07.01.2020 set forth *inter alia* the standard distance requirement of 50 meters for the establishment of new petroleum retail outlets from

19.01.2026

Govt. of Uttarakhand India ★ उत्तराखण्ड ★ NOTARY ★ IQBAL AHMED Advocate & Notary Tehsil Roorkee

fill point/ dispensing unit/ vent pipe to schools, hospitals (10 bed and above) and residential areas as per local laws. However, the said guidelines also prescribed alternative arrangements, in case the distance between the new retail outlet is less than 50 meters, the distance between new retail outlet from schools, hospitals, (10 beds and above) and residential area designated as per local laws may be relaxed to 30 meters, subject to implementation of additional safety measures as prescribed by the Petroleum and Explosives Safety Organization (PESO.

REPLY OF GROUNDS

12. In view of the contentions raised above, it is stated that the grounds raised by the applicant are not legally tenable and therefore, the present application deserves to be dismissed.

REPLY OF PRAYER

13. In view of the above facts and circumstances, the appellant is not entitled to claim any relief from this Hon'ble Tribunal, therefore, the present application is liable to be dismissed.

14. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and order passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

Verification: -

Verified at Roorkee on the 19 day of April 2025, that the contents of the response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

Deponent

Dated: 19 April 2025

IDENTIFIED BY

SEWA RAM
Advocate
Civil Court Roorkee
Reg. No. [illegible]/84

19/4/25

Contents affirmed and Sworn before me

19-04-2025

IQBAL AHMED
M A (English) L.L. B.
Advocate & Notary
Regd No - UP 3231/81
UA-913/04
Notary Regd. No -22(05)2003
ROORKEE
Dist. Haridwar (UK) INDIA

19-04-2025

NOTARY • Govt. of Uttarakhand India •

V.R Sr. No. 224/I
TIME 3-05 A.M./P.M.
Dated 19-04-2025

ANNEXURE No. 1

57

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : ukpcblegalcell@gmail.com, दूरभाष : 0135-2607092

पत्रांक : यूकेपीसीबी/एच.ओ./सा0–183–852/2025/79. दिनांक 19.04.2025

डा0 राजेन्द्र सिंह
क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय, सिंचाई परिकल्प भवन परिसर,
रूड़की।

विषयः– मा0 एन0जी0टी0, नई दिल्ली में योजित मूल आवेदन सं0 1305/2024 **Karan Singh Vs. State of Uttarakhand and Ors.** के सम्बन्ध में।

महोदय,

उपरोक्त विषयक प्रकरण मा0 एन0जी0टी0, नई दिल्ली में सूचीबद्ध है। उक्त विषयक प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड (प्रतिवादी सं0–3) की ओर से मा0 एन0जी0टी0 में प्रतिशपथ पत्र दाखिल किया जाना है। विषयगत प्रकरण में राज्य बोर्ड की ओर से प्रतिशपथ पत्र दाखिल करने हेतु **डा0 राजेन्द्र सिंह, क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, सिंचाई परिकल्प भवन परिसर, रूड़की** को अधिकृत किया जाता है।

डा0 राजेन्द्र सिंह को निर्देशित किया जाता है कि वे राज्य बोर्ड के अधिवक्ता श्री मुकेश वर्मा से सम्पर्क कर मा0 एन0जी0टी0 में प्रतिशपथ पत्र दाखिल करने का कष्ट करें।

(डा. पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपिः– श्री मुकेश वर्मा, एडवोकेट, सुप्रीम कोर्ट आफ इंडिया, 50 वकील कक्ष, सुप्रीम कोर्ट, नई दिल्ली–110001 को सूचनार्थ प्रेषित।

सदस्य सचिव

ANNEXURE No. 2

मा0 एन0जी0टी0 द्वारा मूल आवेदन सं0–1305/2024 करन सिंह बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 02.01.2025 के अनुपालन में निरीक्षण आख्या।

मा0 एन0जी0टी0 द्वारा मूल आवेदन सं0–1305/2024 करन सिंह बनाम उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक 02.01.2025 के अनुपालन में विषयगत स्थल का निरीक्षण दिनांक 21.03.2025 को किया गया। निरीक्षण के समय M/s Yug Filling Station के संचालक श्री इन्द्रजीत सिंह पुत्र श्री रामचन्द्र सिंह, निवासी ग्राम– डालूपुरी, पो0–लालढ़ांग उपस्थित थें। निरीक्षण आख्या निम्नवत् हैः–

1. श्री इन्द्रजीत सिंह द्वारा खसरा नं0–95, ग्राम लालढ़ांग, तहसील एवं जिला हरिद्वार में Indian Oil Corporation Ltd के Kisan Sewa Kendra dealership के अन्तर्गत Petroleum Class A & Class B के रिटेल आउटलेट M/s Yug Filling Station की स्थापना की गयी है। श्री इन्द्रजीत सिंह के अनुसार दिनांक 26.02.2025 के रिटेल आउटलेट का संचालन प्रारम्भ कर दिया गया है।

2. श्री इन्द्रजीत सिंह के पक्ष में Indian Oil Corporation Ltd, Dehradun Divisional Office, Dehradun पत्र सं0– R/2023/IN004544/UTK/000042/1505/00042 दिनांक 19.02.2024 द्वारा Kisan Sewa Kendra Dealership हेतु Letter of Intent (LoI) निर्गत किया गया। **(संलग्नक–1)**।

3. विषयगत स्थल पर उक्त पेट्रोलियम रिटेल आउटलेट की स्थापना हेतु सम्बन्धित विभागों यथा–लोक निर्माण विभाग, अग्निशमन विभाग, उत्तराखण्ड पावर कार्पोरेशन लि0 एवं खाद्य एवं आपूर्ती विभाग द्वारा अनापत्ति निर्गत की गयी है। **(संलग्नक–2)**।

4. विषयगत स्थल पर उक्त पेट्रोलियम रिटेल आउटलेट की स्थापना हेतु जिलाधिकारी हरिद्वार द्वारा पत्र सं0–420/ALC-I/2024 दिनांक 18.06.2024 द्वारा The Petroleum Rules, 2002 के नियम–144 के अन्तर्गत सशर्त No Objection Certificate निर्गत किया गया। **(संलग्नक–3)**।

5. Petroleum & Explosives Safety Organisation (PESO), Ministry of Commerce & Industry, Government of India, 42/1, Indra Nagar Dehradun द्वारा अपने पत्र सं0–P/CD/UC/14/1382 (P610680) दिनांक 22.10.2024 द्वारा The Petroleum Rules, 2002 के अन्तर्गत Petroleum Class-A in bulk (20 KL) एवं Petroleum Class B in bulk (20 KL) कुल क्षमता 40KL के भण्डारण हेतु सशर्त अनुमति निर्गत की गयी है। **(संलग्नक–4)**।

6. मुख्य अग्निशमन अधिकारी, हरिद्वार द्वारा पत्र सं0–2(1)/सीएफओ–एच–2025 दिनांक 13.02.2025 द्वारा आवश्यक अनापत्ति निर्गत की गयी है। **(संलग्नक–5)**।

7. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा नये पैट्रोलियम रिटेल आउटलेट की स्थापना हेतु "Guidelines for setting up new Petrol Pumps" दिनांक 07.01.2020 जारी की गयी है। उक्त गाईडलाईन के पैरा ''H'' Sitting Criteria of Retail Outlets के दृष्टिगत M/s Yug Filling Station के Fuel dispensing unit से विभिन्न दूरियां निम्नवत हैं:–

S.No.		Actual Distance from Dispensing Unit (Meter)
I	School	41 Meter
2	Hospital (10 beds and above)	Not located within 50 Meter distance.
3	Residential area/Residential House	39.5 Meter
4	High Tension Line	No high-tension line pass over the retail outlet.

8. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दूरियों से सम्बन्धित निर्धारित मानकों (50 मी0) के दृष्टिगत स्कूल एवं आवासीय भवन की दूरियॉ मानकों के अनुरूप नहीं हैं, तथापि गाईडलाईन में निम्नलिखित प्रावधान है:–

"…… In Case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety, measures as prescribed by PESO. In no case the distance between new retail outlet from Schools, Hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high-tension line shall pass over the retail outlet."

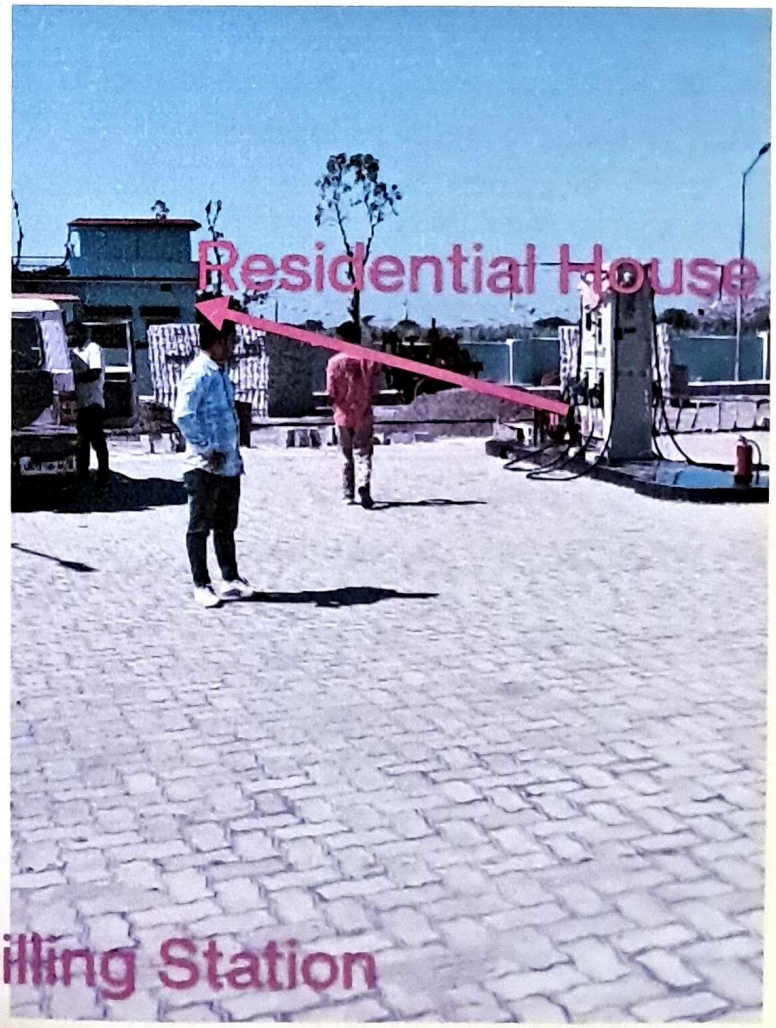
उपरोक्तानुसार निरीक्षण आख्या प्रेषित् है।

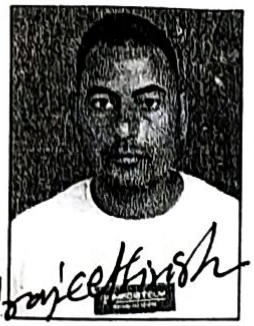
राहुल नेगी
जूनियर लैब असिस्टेंट
एन0एम0सी0जी0 प्रोजेक्ट

डा0 राजेन्द्र सिंह
क्षेत्रीय अधिकारी

School

M/S Yug Filling Station


Residential House



इंडियन ऑयल कॉरपोरेशन लिमिटेड
देहरादून डिविजनल ऑफिस : 25 निम्बूवाला
गढ़ी कैन्ट, देहरादून - 248003 (उत्तराखण्ड)

Indian Oil Corporation Limited
Dehradun Divisional Office : 25 Nimbuwala,
Garhi Cantt, Dehradun, Uttarakhand-248003
Tel.: 01352750108, 2750110 Fax : 0135-2750111

IndianOil
A Maharatna Company
मार्केटिंग डिवीजन
Marketing Division

Ref: R/2023/IN004544/UTK/000042/1505/00042

Date: 19.02.2024

To,
SHRI INDRAJEET SINGH
S/O SHRI RAM CHANDRA SINGH
VILLAGE-DALUPURI POST- LALDHANG
HARIDWAR, UTTARAKHAND 246763

Dear Sir/Madam,

Sub: Proposed MS/HSD A Site Kisan Seva Kendra Dealership at Location: WITHIN 4 KM FROM LALDHANG FOREST CHECKPOST TOWARDS NH34 VIA BPCL PETROLEUM DEPOT, District: HARIDWAR State: Uttarakhand Category: SC

We refer to our advertisement dated 28.06.2023 and your application form No. IOC16971116152371 for the award of MS/HSD Kisan Seva Kendra dealership at the above location and your provisional selection as a Single Candidate on 19.10.2023.

Please be informed that by this Letter of Intent, we propose to offer you a Kisan Seva Kendra dealership of Indian Oil Corporation Ltd. at the above location on the following terms & conditions:-

1. You have offered a suitable piece of land admeasuring 1225 Sq. Meter approx.; 35 Meter (frontage) X 35 Meter (depth) at KH.NO- 95, TEHSIL- HARIDWAR, Village LALDHANG , District: HARIDWAR , State: Uttarakhand. as indicated by you in the application for the development of the subject Kisan Seva Kendra. You have to make available said piece of land and submit all relevant land documents in respect of the same within 2 months from the date of this letter for enabling Indian Oil Corporation Ltd. to prepare layouts / applications for seeking the statutory approvals / licenses so that the Kisan Seva Kendra can be developed, failing which this offer is liable to be withdrawn.

2. Indian Oil Corporation Ltd. shall prepare layouts / applications for obtaining all statutory approvals / licenses required for development of the Kisan Seva Kendra on the plot of land offered by you. You shall coordinate with the concerned statutory authorities for issuance of all requisite NOCs / Statutory approvals / Licences which are required for development of the Kisan Seva Kendra.

3. As and when advised by the Corporation, the site offered by you including the entry / exit / acceleration / de-acceleration / service road would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murrum, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12(e)/11(e) of affidavit submitted by you along with application. Subsequently, the land would be required to be transferred on lease for a minimum period as per terms and conditions of the advertisement with renewable option at rentals mutually agreed upon / sold to Indian Oil Corporation Ltd. Kindly note that in case the site as offered by you for leasing / sale to Indian Oil Corporation Ltd. for putting up the Kisan Seva Kendra is not made available for lease / purchase as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice. However, there is no commitment from Indian Oil Corporation Ltd. for taking the said land from you.

4. Indian Oil Corporation Ltd. will develop the Kisan Seva Kendra at the above location WITHIN 4 KM FROM LALDHANG FOREST CHECKPOST TOWARDS NH34 VIA BPCL PETROLEUM DEPOT on the said site to be taken on lease / purchase by Indian Oil Corporation Ltd. with appropriate structures, storage tanks and pumps. Additional facilities (site specific) may also be developed by Indian Oil Corporation Ltd. on its sole discretion such as Canopy, Service Station or any other facility as may be decided by Indian Oil Corporation Ltd. from time to time.

5. For the facilities that may be provided by the Corporation as aforesaid, we will recover from you license fee as may be decided by the Corporation and applicable to you from time to time.

   i) At present, up to a combined sales volume (MS+HSD) of less than 600 KL in a financial year for the first 3 years of operation, the SSLF recovery from the KSK shall be Rs Nil /KL for MS and Rs Nil /KL for HSD including applicable taxes.

   ii) However, the License fee will be applicable whenever the combined sales volume (MS+HSD) of the KSK reaches 600 KL or above during any financial year and the same will be recovered from the first month of the next financial year. However, regardless of sales volume of the KSK, the license fee will in any case be recoverable after 3 years of commissioning of the KSK. Presently, the license fee recoverable is Rs 435.83/- KL for MS and Rs 363.19/- KL for HSD including applicable taxes.

   iii) After commencement of SSLF recovery, even if the sales volume drops below the minimum combined volume (MS+HSD) of 600 KLPA, the recovery shall continue as per (ii) above.

6. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above, whatever may be the cause of the failure or delay.

7. You will provide other mandatory facilities at your cost at the Kisan Seva Kendra premises as under

   a. Clean drinking water.
   b. Telephone.
   c. First aid kit with valid medicines.
   d. PUC facilities, wherever it is mandatory.
   e. Other facilities as may be specified by the Corporation from time to time.

8. For enabling you to operate the dealership, working capital assistance / loan, as may be determined by the Corporation at it's sole discretion shall be provided to you on your request under Corpus Fund Scheme, which is to be utilized only for the purpose of taking delivery of MS/HSD/Lubes from the Corporation to maintain supply.
   The above working capital assistance / loan will carry interest as per the policy of the Corporation. The aforesaid working capital assistance / loan along with the interest, will be repayable by you in 100 equal monthly installments commencing from the 13th month of commissioning of the dealership.

9. You shall not induct any partner(s) in case of individual (s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of Indian Oil Corporation Ltd..

10. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership. You will give us a written undertaking to this effect and shall not assign or part with the same to any other person (s).

    You will not be eligible for taking up any employment. If you are already employed you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by Indian Oil Corporation Ltd..

11. As agreed, you will be initiating necessary action towards enabling registration of site where the Retail Outlet is planned. You will also assist us in getting the requisite NOC from appropriate Authorities.

12. You will deposit with us a Demand Draft for Rs. 180000.00 drawn on any scheduled bank in favour of Indian Oil Corporation Ltd. payable at DEHRADUN towards Security Deposit (after setting off Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.

13. You will be notified by the Corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the Corporation, you shall obtain each and every license necessary for operating your dealership as may be required under any Central / State Govt. / Municipal or Local authorities for the time being in force.

14. If we find that the progress made by you towards the above is not to our satusfaction, this offer is liable to be withdrawn.

15. Please note that you are required to fulfill the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.

16. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-

a. In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other RO/SKO-LDO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).

b. In case you or any of your family member gets inducted as partner or proprietor in any other RO/SKO-LDO dealership or LPG distributorship of our company or any other oil marketing company.

c. If it is found that you have suppressed and / or misrepresented any material facts in your application.

d. In case you are found to be convicted for any criminal / economic offence involving moral turpitude.

e. In the event of death if you are an individual/partner.

17. In case you are not able to provide the developed land within the specified time or fail to fulfill of terms & conditions of LOI or withdraw for any reason, then LOI can be withdrawn and selection cancelled. In such situations Initial Security Deposit (ISD) would be forfeited.

18. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below:

IOC Dehradun Divisional Office
25, Nimbuwala, Garhi Cantt,
Dehradun

Remarks :

LOI ISSUED VIDE REF NO. ADMINISTRATIVE APPROVAL/1505/SL01/2023-2024/154506, DATED 19.02.2024
APPROVED BY CGM(RS), UPSO-II ON 19.02.2024

Please acknowledge receipt of this letter.
Thanking you,

Yours faithfully
For Indian Oil Corporation Ltd.

Prabhat Kumar Verma
Divisional Retail Sales Head

Indraject Singh

Annexure No. 2

कार्यालय अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., देवपुरा, हरिद्वार

Phone/FAX No. 01334-227446,E-Mail ID – eepdhar@rediffmail.com

पत्राक : / दिनांक : /03/2024

सेवा में,

प्रभारी अधिकारी(आयुध),
कृते जिला मजिस्ट्रेट,
हरिद्वार।

विषय :– **उ0प्र0श0वि0भू0 अधिनियम की धारा–6 के अधीन आवेदन पत्र मैसर्स इण्डियन ऑयल कॉरपोरेशन लिमिटेड द्वारा ग्राम लालढांग तहसील व जिला हरिद्वार में खसरा सं. 95 में प्रस्तावित रिटेल आउटलेट की स्थापना हेतु अनापत्ति प्रमाण–पत्र के सम्बन्ध में।**

मार्ग का नाम :– गैन्डीखाता–लालढांग मुख्य जिला मार्ग (मुख्य जिला मार्ग)
कि.मी. सं0 :– किमी. 8.00 (है0मी0 4–6) मार्ग के बांयी ओर
संदर्भ :– आपका पत्रांक 361/शस्त्र सहायक–1/2024(एनओसी) दिनांक 12.03.2024

महोदय,

उपरोक्त विषयक पत्र द्वारा प्राप्त प्रस्तावित रिटेल आउटलेट की स्थापना हेतु खण्डीय अमीन एवं संबंधित सहायक अभियंता द्वारा प्रस्तावित स्थल की जांच कराई गई, आख्या निम्न प्रकार है :–

1. मार्ग एवं लो0नि0वि0 की भूमि का सत्यापन कर लिया गया है। प्रस्तावित रिटेल आउटलेट गैन्डीखाता–लालढांग मुख्य जिला मार्ग के वर्तमान कि0मी0 8.00 है0मी0 4–6, मार्ग के बांयी ओर प्रस्तावित है।
2. मुख्य जिला मार्ग हेतु उत्तर प्रदेश मेन्टीनेन्स मैनुअल के तालीका संख्या–2 में, मुख्य जिला मार्ग पर कन्ट्रोल लाईन व बिल्डिंग लाईन हेतु 15.25 मी0 दूरी न्यूनतम दर्शाई गई है, जबकि उक्त प्रस्तावित नक्शे में मार्ग के मध्य से कन्ट्रोल लाईन व बिल्डिंग लाईन 20.60 मी0 अंकित है तथा रिटेल आउटलेट मशीन मार्ग के मध्य से 21.60 मी0 पर दर्शाई गई है। अतः मानचित्र में दर्शाई गई दूरियों के अनुसार निर्माण किये जाने में यातायात में कोई बाधा उत्पन्न नहीं होगी।
3. प्रस्तावित रिटेल आऊटलेट निर्माण, नगर निगम क्षेत्र के बाहर व आबादी क्षेत्र के अन्दर है।
4. रिटेल आऊटलेट पर पैट्रोल एवं एच.एस.डी. लेने आने–जाने वाले वाहनों को खड़ा होने के लिए पर्याप्त/सुरक्षित स्थान रिक्त रखना होगा एवं रास्तों पर साइन बोर्ड, लाल बत्ती आदि की व्यवस्था करनी होगी।
5. यदि भविष्य में मार्ग चौड़ा किया जाता है तो आवेदक/कम्पनी को भूमि उपलब्ध कराने में कोई आपत्ति नहीं होगी।
6. रिटेल आउटलेट की स्थापना से पहले पानी की निकासी हेतु क्रॉस ड्रेनेज पुलिया का निर्माण आवश्यक है। पुलिया के ऊपरी स्लैब का लेविल मार्ग से कम से कम 30 सेमी0 नीचा हो।
7. अग्निशमन विभाग से अनापत्ति प्रमाण पत्र लिया जाए तथा समय–समय पर सम्बन्धित विभाग से अग्निशमन सम्बन्धी उपकरण एवं संयत्रों की जांच करानी होगी।
8. संलग्न साइट प्लान के अनुसार ही लो.नि.वि. की भूमि छोड़कर बाँउन्ड्री लाईन के बाद बफर स्ट्रीप बनाया जाये।
9. यदि भविष्य में मार्ग उच्चीकृत्त होता है तो उच्चीकृत्त मार्ग के नियमों का पालन करना होगा। यदि भविष्य में मार्ग के चौड़ीकरण हेतु भूमि की आवश्यकता पड़ती है तो भूमि उपलब्ध करानी होगी।
10. स्वामित्व सम्बंधी अभिलेखों का सत्यापन राजस्व विभाग से अवश्य करा लिया जाये।

संलग्न :– मानचित्र 1 प्रति।

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., हरिद्वार
दिनांक 19/03/2024

पत्राक : 817/124

प्रतिलिपि मैसर्स इण्डियन ऑयल कॉरपोरेशन लिमिटेड, 25–निम्बूवाला, गढी कैन्ट, देहरादून (उत्तराखण्ड) को सूचनार्थ प्रेषित।
2. प्रतिलिपि श्री केशव लाल आर्य, सहायक अभियंता, प्रान्तीय खंड, लो0नि0वि0, हरिद्वार को सूचनार्थ प्रेषित।
3. प्रतिलिपि प्राविधिक वर्ग, प्रान्तीय खण्ड, लो0नि0वि0, हरिद्वार को सूचनार्थ प्रेषित।

अधिशासी अभियन्ता
प्रान्तीय खण्ड, लो.नि.वि., हरिद्वार
20/3/24

R-2024/COM-1

कार्यालय वरिष्ठ पुलिस अधीक्षक जनपद हरिद्वार
पत्रांक– वाचक एसएसपी–26/24(एन0ओ0सी0) – 16/24 दिनांक–अप्रैल,03 ,2024

सेवा में,

जिलाधिकारी,
हरिद्वार।

महोदय,

कृपया आप अपने पत्र संख्या–361/शस्त्र सहायक I/2024(एनओसी) दिनांक 02.03.2024 का संदर्भ ग्रहण करने का कष्ट करें, जो खसरा नं0–95 ग्राम लालढांग तहसील व जनप्रद हरिद्वार में खसरा संख्या–95 पर पैट्रोलियम क्लास–ए/बी, के रिटेल आउटलेट की स्थापना किये जाने के सम्बन्ध में जॉच आख्या उपलब्ध कराये जाने विषयक है।

उपरोक्त सम्बन्ध में मुख्य अग्निशमन अधिकारी, हरिद्वार द्वारा अपनी जॉच आख्या–न–2/सीएफओ–आर/2024 दिनांक 23.03.2024, निरीक्षक अभिसूचना इकाई, हरिद्वार की जॉच आख्या–एलआईयू/सी–15/2024 दिनांक 17–03–2024 तथा थानाध्यक्ष श्यामपुर, हरिद्वार की जांच आख्या दिनांक 24.03.2024 के द्वारा ग्राम लालढांग तहसील व जनपद हरिद्वार में खसरा संख्या–95 पर पैट्रोलियम क्लास–ए/बी के स्थापित किये जाने के सम्बन्ध में संस्तुति प्रदान की है। जॉच आख्यायें मूल रुप से संलग्न है।

अतः मुख्य अग्निशमन अधिकारी, हरिद्वार, निरीक्षक अभिसूचना इकाई हरिद्वार एवं थानाध्यक्ष श्यामपुर जनपद हरिद्वार की जॉच आख्या के आधार एवं उसमें उल्लिखित शर्तों का पूर्णतः पालन करने पर ग्राम लालढांग तहसील व जनपद हरिद्वार में खसरा संख्या–95 पर पैट्रोलियम क्लास–ए/बी के स्थापित किये जाने की संस्तुति की जाती है।

संलग्नकः– मूल आख्या मय दीगर कागजात (25) वर्क।

वरिष्ठ पुलिस अधीक्षक,
हरिद्वार।

कार्यालय मुख्य अग्निशमन अधिकारी हरिद्वार।
पत्रांकः न–2/सीएफओ–एच/2024 दिनांकः मार्च 23, 2024।

सेवा में

वरिष्ठ पुलिस अधीक्षक
हरिद्वार।

विषयः– मैसर्स इण्डेन ऑयल कार्पोरेशन लि0, देहरादून द्वारा ग्राम–लालढ़ाग, तहसील व जिला हरिद्वार में रिटेल आउटलेट की स्थापना हेतु अग्निशमन सुरक्षा व्यवस्था के सम्बन्ध में।

सन्दर्भः– प्रभारी अधिकारी (आयुद्ध) कृते जिलाधिकारी महोदय हरिद्वार के आदेश पत्रांकः 361/शस्त्र सहायक–1/2024(एनओसी), दिनांकः 12.03.2024।

महोदय,

कृपया प्रभारी अधिकारी (आयुद्ध) कृते जिलाधिकारी महोदय हरिद्वार के उपरोक्त सन्दर्भित पत्र एवं आवेदक द्वारा अग्निशमन एंव आपात सेवा की वेबसाईट पर उपलब्ध कराये गये आवेदन यूनिक नम्बर 84115234 दिनांकः 16.03.2024 जो कि मैसर्स इण्डेन ऑयल कार्पोरेशन लि0, देहरादून द्वार ग्राम–लालढ़ाग, तहसील व जिला हरिद्वार में रिटेल आउटलेट की स्थापना हेतु अग्निशमन सुरक्षा व्यवस्था के दृष्टिकोण से आख्या उपलब्ध कराये जाने विषयक है।

उपरोक्त क्रम में सम्बन्धित स्थल का स्थलीय निरीक्षण अग्निशमन अधिकारी मायापुर, हरिद्वार से कराया गया; अग्निशमन अधिकारी मायापुर, हरिद्वार की **संस्तुति/निरीक्षण** आख्या पत्रांकः न–6/फा0स0ह0/23, दिनांकः मार्च 22, 2024 मूल रुप से संलग्न है।

अतः उपरोक्तानुसार संस्तुति सहित आख्या सादर सेवा में प्रेषित है।

सलंग्नः यथोपरि।

(अभिनव त्यागी)
मुख्य अग्निशमन अधिकारी
हरिद्वार

प्रतिलिपिः अग्निशमन अधिकारी मायापुर, हरिद्वार को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

कार्यालय स्थानीय अभिसूचना इकाई, हरिद्वार

संख्याः एलआईयू/सी–15/2024 दिनांकः मार्च 17,2024

सेवा में,

वरिष्ठ पुलिस अधीक्षक,
हरिद्वार।

महोदय,

कृपया प्रभारी अधिकारी (आयुध) कृते जिला मजिस्ट्रेट हरिद्वार के पत्र संख्या–361/शस्त्र सहायक–1/2024 (एनओसी) दिनांक 12.03.24 का सन्दर्भ ग्रहण करने का कष्ट करे, जो खसरा नं0 95 ग्राम लालढांग तहसील व जिला हरिद्वार में पैट्रोलियम क्लास ए/ब्री के नये रिटेल आउटलेट की स्थापना हेतु अनापत्ति निर्गत किये जाने के सम्बन्ध में जॉच कर आख्या उपलब्ध कराये जाने विषयक है।

उपरोक्त सम्बन्ध में प्राप्त जॉच आख्यानुसार अवगत कराना है कि आवेदक श्री इन्द्रजीत सिंह पुत्र रामचन्द्र सिंह निवासी ग्राम डालूपुरी लालढांग थाना श्यामपुर के स्थाई निवासी है। आवेदक द्वारा खसरा नं0 95 ग्राम लालढांग तहसील व जिला हरिद्वार में रिटेल आउटलेट की स्थापना हेतु आवेदन किया है। उक्त भूमि के स्वामी आवेदक स्वयं है। उपरोक्त स्थान के पूरब में रोड, पश्चिम, उत्तर, दक्षिण में कृषि भूमि स्थित है। उपरोक्त प्रस्तावित स्थान के ऊपर से कोई हाईटेंशन विद्युत लाईन नही गुजर रही है।

अतः उपरोक्त के दृष्टिगत आवेदक उपरोक्त को खसरा नं0 95 ग्राम लालढांग तहसील व जिला हरिद्वार में रिटेल आउटलेट की स्थापना हेतु निर्धारित मानकों/शर्तों के अनुसार पैट्रोलियम क्लास ए/बी के नये रिटेल आउटलेट स्थापित किये जाने में इस कार्यालय को कोई आपत्ति नही है।

आख्या सादर सेवा में प्रेषित है।

निरीक्षक,
स्थानीय अभिसूचना इकाई
हरिद्वार।

OFFICE OF THE EXECUTIVE ENGINEER
Uttarakhand Power Corporation Ltd.
(A Govt. Of Uttarakhand Undertaking)
Electricity Distribution Division Urban, Haridwar
Phone: 01334-221199 Fax: - 221199

68

कार्यालय अधिशासी अभियन्ता
उत्तराखण्ड पावर कारपोरेषन लि0
(उत्तराखण्ड सरकार का उपक्रम)
विद्युत वितरण खण्ड नगरीय, हरिद्वार
दूरभाष:01334- 221199 फैक्स–221199

पत्रांक 47 /वि०वि०ख०ह०(न०)/ दिनांक 03/04/2024

विषयः– आपत्ति/अनापत्ति प्रमाण पत्र निर्गत किये जाने के सम्बन्ध में।

प्रभारी अधिकारी(आयुध),
कृते जिलाधिकारी,
हरिद्वार

महोदय,

कृपया उपरोक्त विषयक आपके कार्यालय पत्रांक 361/शस्त्र सहायक-1/2024 (एनओसी) दिनांक 12.03.2024 के सन्दर्भ ग्रहण करे जिस सम्बन्ध में इस खण्ड के अन्तर्गत विद्युत वितरण उपखण्ड–भूपतवाला के पत्रांक 175 दिनांक 30.03.2024 के माध्यम से अवर अभियन्ता 33/11केवी उपसंस्थान, गैण्डीखाता, हरिद्वार की जांच आख्या संलग्न कर इस कार्यालय को प्रेषित की गयी है।

अतः उक्त के सम्बन्ध मे अवर अभियन्ता की जांच आख्या के आधार पर आपको अनापत्ति पत्र जारी किया जाता है।

सलंग्नक : यथोपरोक्त

(ई0 दीपक सैनी)
अधिशासी अभियन्ता

OFFICE OF THE SUB DIVISIONAL OFFICER
Uttarakhand Power Corporation Ltd.
(A Govt. Of Uttarakhand Undertaking)
ElectricitySub Bhupatwala /Laljiwala Haridwar.

उत्तरांचल पावर कारपोरेशन लि०

कार्यालय उपखण्ड अधिकारी
उतराखण्ड पावर कारपोरेशलि0
विधुत वितरण उपखण्ड भूपतवाला
भूपतवाला/लालाजीवाला हरिद्वार ।

पत्रांक सं0 ...115... दिनांक 30/3/2024

विषयः— आपत्ति/अनापत्ति प्रमाण पत्र निर्गत करने के संम्बन्ध में ।

अधिशासी अभियंन्ता,
विद्युत वितरण खण्ड, मायापुर,
हरिद्वार।

उपरोक्त विषयक प्रभारी अधिकारी (आयुध),कृते जिलाअधिकारी,हरिद्वार के कार्यालय पत्रा संख्या 361 –शस्त्र सहायक–1/2024 (एनओसी) दिंनाक–12.03.2024 एवं अधिशासी अभियंन्ता कार्यालय पत्रांक संख्या 4093 दिंनाक–18.03.2024 का एक पत्र वि0वि0उपखण्ड कार्यालय भूपतवाल हरिद्वार को प्राप्त हुआ।

अतः उक्त के संन्दर्भ में आपके संज्ञान में लाना है कि, 33/11 के0वी0 उपसंस्था गैन्डीखाता हरिद्वार के अवर अभियंन्ता, श्री निमेष कुमार वर्मा के द्वारा उपरोक्त साईट का [illegible] कर यह अवगत कराया गया कि, उक्त प्रस्तावित प्लाटं के ऊपर से कोई भी विद्युत लाईन [illegible] नही रही है, एवं उनके द्वारा वि0वि0 उपखण्ड कार्यालय भूपतवाला मे दी गयी रिपोर्ट [illegible] डायॅग्राम सहित आपको अग्रिम कार्यवाही हेतु प्रेषित है।

अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

संल्गनक :– अवर अभि0की रिर्पोट एवं लाईन डायॅग्राम ।

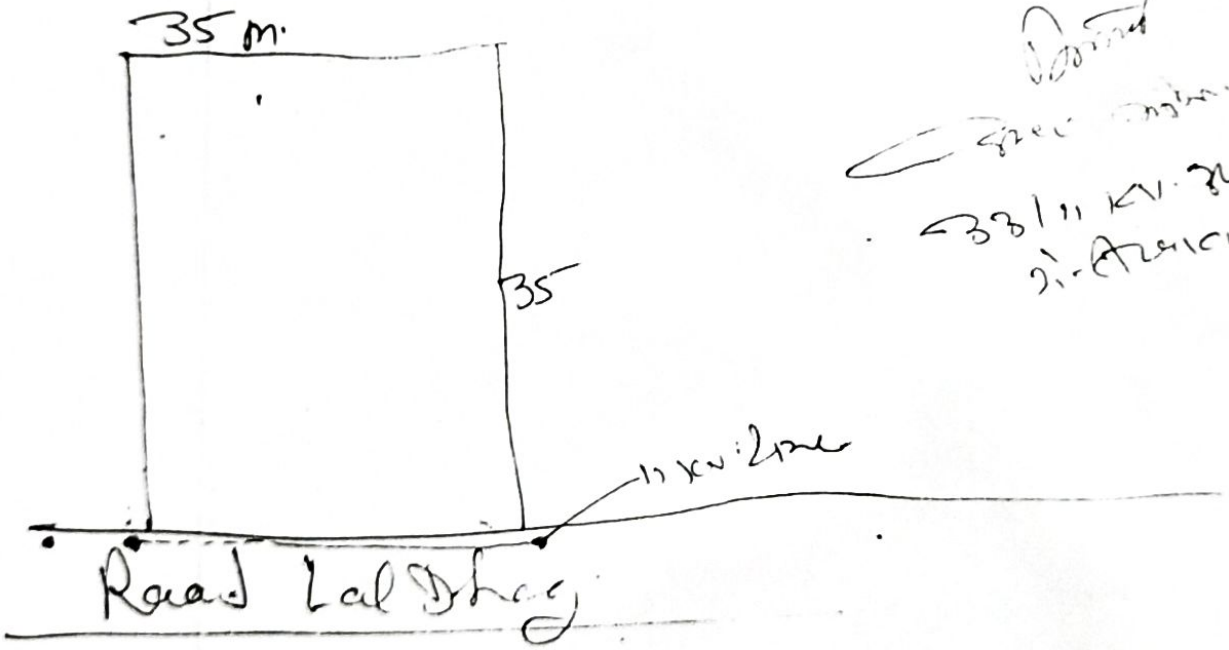
30.3.2024
अर्चना
(उपखण्ड अधिकारी)
लालजीवाला/भूपतवाला ।

29
02/04/24

प्रति, अधिशासी अभियन्ता, पश्चिमांचल विद्युत वितरण निगम लि.

उपखण्ड अधिकारी
विराटनगर, उपखण्ड कार्यालय विराटनगर

महोदय : उपरोक्त विषयक आवेदन सम्बन्ध में आवेदक के ऊपर उपरोक्त लाईन पर कोई भी विद्युत के खम्भे या अन्य कोई भी निर्माण नहीं है, आपसे विपरीत अभिप्राय हेतु प्रार्थना है..



Applicant
33/11 KV. उपकेन्द्र
विराटनगर

पत्रांक 97/ALC दिनांक 18/10/24

Proforma
No Objection Certificate
(See rule 144 of the Petroleum Rules, 2002)

LSDA File No. : 361/ALC-1/2024

Date : 27/09/2024

PESO lsda No. : P/UC/HAD/NA/3(N5122)

Subject: No objection certificate under the Petroleum Rules, 2002.

With reference to the application No. **9831** dated **27/09/2024** submitted by **INDIAN OIL CORPORATION LIMITED** and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to **Shri/Smt./M/s INDIAN OIL CORPORATION LIMITED, DEHRADUN DIVISIONAL OFFICE, 25, NIMBUWALA, GARHI CANTT, Town/Village - DEHRADUN, District - DEHRADUN, State - Uttarakhand, Pincode - 248003** for storage of petroleum products in their premises at **Khasra No.** 95, **Town/Village** - LALDHANG, **Taluka/Tehsil** - HARIDWAR, **District** - HARIDWAR, **State** - Uttarakhand as shown in the site plan duly endorsed and enclosed herewith.

1. The following particulars have been considered while issuing this no-objection certificate, that-

(a) comments from the Revenue Department on the issue, regarding the possession of the site by the applicant is lawful and there is an authorisation from the land owner or leaseholder for developing premises under these rules for storage of petroleum products;

(b) comments from the Police Department regarding traffic density and impact on traffic;

(c) comments from the concerned Municipal Corporation or Gram Panchayat or local area development authority as applicable, regarding the conformity of proposal to the local area development planning including schools, hospitals and mitigating measure, if any, is provided;

(d) comments from the National Highways Authority of India or Public Works Department or any other authority concerned regarding road safety, road alignment and road access conformity;

(e) comments from the Fire Department regarding accessibility of the site to the fire tenders in case of emergency and preparedness of fire services for combating the emergencies.

2. **Condition of NOC**
Not Applicable

KARMENDRA SINGH

District Magistrate

[Signature and seal of District authority]

Copy forwarded to :
The Jt. Chief Controller of Explosives, Central Circle, 63/4, A-Wing , IInd floor, Kendralaya (CGO Complex), Sanjay Place, Agra, 282002.
The Controller of Explosives, 42/1, Indira Nagar, Near Asian School, Dehradun, 248006.

Note

1. The licensing authority shall accept the no objection certificate within period of three year from the date of issue for considering grant of licence.
2. A copy of drawing duly signed and endorsed by the No Objection Certificate issuing Authority shall be enclosed along with the No Objection certificate and forwarded to the above offices of PESO.

No Objection Certificate
[See rule 144]

No- 420 /ALC-I /2024 Date- ~~MAY~~ 18/06/, 2024

With reference to the application No- DDN DO/NRO/LALDHANG Dated 07-03-2024 submitted by Divisional Retail Sales Head Indian Oil Corporation Limited Dehradun and in pursuance of rule 144 of the Petroleum Rules, 2002, there is no objection for granting licence under the Petroleum Rules, 2002 to Indian Oil Corporation Limited for storage of retail outlet in premises at survey No-/Gata No/ Khasra No- 95 Village Laldhang Tehsil hardwar District Hardwar State Uttrakhand as shown in the site plan duly endorsed and enclosed herewith.

(1) The following particulars have been considered while issuing this no objection certificate, that,

(a) possession of the site by the applicant is lawful and authorisation from land owner or lease holder for developing premises under these rules for storage of petroleum products;

(b) interest of public, specially the facitlities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided;

(c) traffic density and impact on traffic;

(d) conformity of proposal to the local or area development planning;

(e) accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;

(f) genuineness of purpose;

(g) any other matter pertinent to public safety;

District Magistrate
Hardwar

कार्यालय जिला मजिस्ट्रेट, हरिद्वार।

प्रतिलिपि निम्नलिखित को इस आशय से प्रेषित कि विभाग द्वारा जिन प्रतिबन्धों/शर्तो के अधीन अनापत्ति निर्गत किये जाने की संस्तुति/आख्या प्रस्तुत की गयी है, उनका पूर्ण रूप से अनुपालन कराना सुनिश्चित करे। आवेदक द्वारा प्रतिबन्धों/शर्तो का उल्लघंन किये जाने की दशा में सम्बन्धित के विरूद्व नियमानुसार कार्यवाही प्रस्तावित करने का कष्ट करें।

1. वरिष्ठ पुलिस अधीक्षक,हरिद्वार।
2. उप जिला मजिस्ट्रेट, हरिद्वार।
3. जिला पूर्ति अधिकारी,हरिद्वार को इस निर्देश के साथ कि रिटेल आउटलेट स्टेशन स्थापित होने के उपरान्त तत्काल निरीक्षण कर आख्या इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।
4. सचिव, एच.आर.डी.ए. हरिद्वार।
5. मुख्य अग्नि शमन अधिकारी हरिद्वार को उपरोक्तानुसार आवश्यक कार्यवाही हेतु।
6. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, नगरीय, हरिद्वार।
7. डिविजनल रिटेल सेल्स हैड इंडियन ऑयल कॉर्पोरेशन लिमिटेड, देहरादून ।

जिला मजिस्ट्रेट,
हरिद्वार

Annexure No. 4

Print Back

भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
42/1, इंदिरा नगर,, एशियन स्कूल के पास
देहरादून- 248006
42/1, Indira Nagar,
Near Asian School,
Dehradun - 248006

E-mail : cedehradun@explosives.gov.in
Phone/Fax No : 0135-2769780

संख्या /No. : P/CD/UC/14/1382 (P610680)

दिनांक /Dated : 22/10/2024

सेवा में
/To,

M/s. INDIAN OIL CORPORATION LIMITED,
INDIAN OIL CORPORATION LIMITED ,
25 NIMBUWALA GARHI CANTT DEHRADUN,
25 NIMBUWALA GARHI CANTT DEHRADUN,
Dehradun,
Taluka: Dehradun,
District: DEHRADUN,
State: Uttarakhand
PIN: 248003

विषय /Sub : Khasra No, 95, RO on Haridwar to Laldhang at Khasra No. 95, Village- Laldhang, Tehsil- Haridwar, Dist- Haridwar, LALDHANG, Hardwar, Taluka: Hardwar, District: HARIDWAR, State: Uttarakhand, PIN: 246763 में पेट्रोलियम वर्ग A,B Retail Outlet ।
Petroleum Class A,B Retail Outlet at Khasra No, 95, RO on Haridwar to Laldhang at Khasra No. 95, Village- Laldhang, Tehsil- Haridwar, Dist- Haridwar, LALDHANG, Hardwar, Taluka: Hardwar, District: HARIDWAR, State: Uttarakhand, PIN: 246763

महोदय
/Sir(s),

कृपया आपके पत्र क्रमांक OIN1782149 दिनांक 18/10/2024 का अवलोकन करें ।
Please refer to your letter No. OIN1782149 dated 18/10/2024

विषयान्तर्गत पेट्रोल पम्प में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप - XIV में स्वीकृत तथा दिनांक 31/12/2030 तक वैध अनुज्ञप्ति संख्या P/CD/UC/14/1382 (P610680) दिनांक 22/10/2024 भेजी जा रही है ।

Licence No. P/CD/UC/14/1382 (P610680) dated 22/10/2024 granted in Form XIV under the Petroleum Rules, 2002 and valid till 31/12/2030 for the storage of the following kind and quantities of Petroleum at the subject petrol pump is forwarded herewith.

<%---%> <%----%><%----%>

पेट्रोलियम का विवरण /Description of Petroleum	किलोलीटरों में अनुज्ञप्त क्षमता /Quantity licenced in KL

वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk	20.00 KL
Petroleum Class A, otherwise than in bulk	NIL
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B in bulk	20.00 KL
Petroleum Class B, otherwise than in bulk	NIL
Petroleum Class C in bulk	NIL
Petroleum Class C,otherwise than in bulk	NIL
कुल क्षमता /Total Capacity	40.00 KL

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कडाई से पालन करें तथा अनुज्ञप्ति के नवीकरण हेतु समस्त प्रपत्रों को अनुज्ञप्ति की वैधता समाप्ती की तारीख या उससे पूर्व to **Controller of Explosives, Dehradun**, so as to reach his कार्यालय को प्रेषित करें । Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to **Controller of Explosives, Dehradun**, so as to reach his office on or before the date on which Licence expires.

यह अनुमोदन/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य् विधियों से छूट नही देती है । This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((डॉ. जी. के. पाण्डे)
(Dr. G. K. PANDEY))
उप मुख्य विस्फोटक नियंत्रक
Dy. Chief Controller of Explosives
कृते विस्फोटक नियंत्रक
For Controller of Explosives
देहरादून/Dehradun

Copy forwarded to :-
1. The District Magistrate, HARIDWAR(Uttarakhand) with reference to his NOC No NOC DRNG Dated 18/06/2024

For Controller of Explosives
Dehradun

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: http://peso.gov.in देखें)
(For more information regarding status,fees and other details please visit our website: http://peso.gov.in)

Note:-This is system generated document does not require physical signature.

Disclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.

Annexure No. 5

कार्यालय मुख्य अग्निशमन अधिकारी जनपद हरिद्वार।

ईमेल–cfohdr.ukfs@gmail.com फोन नं0–01334–265700

पत्रांकः न–2(1)/सीएफओ–एच/2025 दिनांकः फरवरी 12, 2025

स्वामी/प्रबन्धक
मैसर्स युग फिलिंग स्टेशन,
खाता नं0–95 ग्राम लालढ़ांग,
तहसील व जिला हरिद्वार।

विषयः अग्निशमन सुरक्षा सम्बन्धी अनापत्ति प्रमाण पत्र के **Pre-Operational** के सम्बन्ध में।

कृपया आपके आवदेन यूनिक नम्बरः–**71489854,** दिनांकः **27.01.2025** जो कि Uttarakhand Fire and Emergency Services के वेब पेज पर प्राप्त हुआ है, के अनुसार अग्निशमन सुरक्षा व्यवस्था का निरीक्षण अग्निशमन अधिकारी मायापुर, हरिद्वार द्वारा किया गया। अग्निशमन अधिकारी मायापुर, हरिद्वार की निरीक्षण आख्या दिनांकः **05.02.2025** के अनुसार अग्निशमन सुरक्षा व्यवस्था अग्निजोखिम के अनुरूप संतोषजनक पायी गयी, समस्त अग्निशमन यन्त्र कार्यशील दशा में है तथा अनापत्ति प्रमाण पत्र जारी किये जाने की संस्तुति की गयी है।

उपरोक्त भवन/संस्थान एक ***पैट्रोल पम्प*** है। जिसके प्लाट का क्षेत्रफल ***1225*** वर्ग मी0 है तथा उक्त भवन का क्षेत्रफल (Covered Area) ***32*** वर्ग मी0 है। भवन/संस्थान की ऊँचाई ***03*** मी0 है।

अतः उत्तराखण्ड शासन, गृह अनुभाग–03 की अधिसूचना संख्या–342/xx-3/2021-2(39)/2006 देहरादून दिनांकः 29 नवम्बर, 2021 के अनुपालन में दिनांकः **13 फरवरी 2025 से 12 फरवरी 2028 (3वर्ष) तक** के लिये प्राथमिक अग्नि उपकरणों सम्बन्धी कार्यशीलता प्रमाण–पत्र प्रदान किया जाता है कि निम्न शर्तो का पालन किया जाये।

1. संस्थान में स्थापित फायर एक्सटिंग्यूशरों को निम्न प्रकार समय समय पर चैक किया जाना आवश्यक है।
   - संस्थान में प्रतिदिन निरीक्षण कर यह देखा जाये कि उपलब्ध फायर एक्सटिंग्यूशरों का पहुँच मार्ग बाधा मुक्त हो।
   - संस्थान में प्रत्येक माह फायर एक्सटिंग्यूशरों के डिस्चार्ज पाईप, नोजल एवं सेफ्टी क्लिप को चैक किया जाये।
   - संस्थान में प्रत्येक छमाही सी0ओ0टू0 फायर एक्सटिंग्यूशरों का वजन एवं ए0बी0सी0 फायर एक्सटिंग्यूशरों का प्रेशर चैक किया जाये।
   - संस्थान में प्रत्येक वर्ष फायर एक्सटिंग्यूशरो का Performance Test (प्रयोग कर) किया जाये।
   - संस्थान में उपलब्ध ए0बी0सी0 एवं डी0सी0पी0 फायर एक्सटिंग्यूशरों का 03 वर्ष में तथा सी0ओ0टू0 फायर एक्सटिंग्यूशरों का 05 वर्ष में हाईड्रोलिक प्रेशर टैस्ट कराया जाना अनिवार्य है।

   उपरोक्त निरीक्षण का विवरण रजिस्टर में अंकित किया जाये तथा निरीक्षण को संस्था/प्रशिक्षित व्यक्ति से कराया जाये।
2. संस्थान में Non Sparking Tools की उपलब्धता सुनिश्चित की जाये।
3. सभी बाहर निकलने या बचाव के रास्ते प्रत्येक दशा में अवरोध मुक्त रखे जाये।
4. आपके संस्थान के सभी कर्मचारियों को उपलब्ध अग्निशमन यन्त्रों का तथा सुरक्षित निष्क्रमण (Evacuation) प्रक्रिया का ज्ञान होना आवश्यक होगा।
5. सभी अग्निशमन यन्त्रों को कार्यशील दशा में रखने की जिम्मेदारी प्रबन्धन की होगी। अग्निशमन यन्त्रों की स्थापना का अर्थ यह नहीं लगाया जाए कि अग्निकाण्ड की घटना नहीं हो सकती है, अतः प्रबन्धन को निर्धारित मानको के अनुसार अग्निनिरोधक उपाय सदैव करते रहना चाहिए।
6. भवन/संस्थान में विद्युत यन्त्रों की स्थापना, वेंटीलेशन, स्ट्रक्चर, स्टेबिलिटी, सैट बैक एरिया व निर्माण, Land Use Change में बदलाव आदि का सत्यापन सम्बन्धित अधिकारी से कराया जाए।
7. इस अनापत्ति प्रमाण पत्र का उपयोग अवैध निर्माण को नियमित करने के लिए नहीं किया जा सकता।
8. **संस्थान की अग्निशमन व्यवस्था के कार्यशील होने का स्व–घोषण प्रमाण पत्र/Audit Report प्रति छः माह में प्रस्तुत/अपलोड करना अनिवार्य है।**
9. **आकस्मिक निरीक्षण के दौरान उपरोक्त सुझावों में कमी पाये जाने पर सम्पूर्ण जिम्मेदारी स्वामी/प्रबन्धक की होगी।**

(वी0वी0 रावत)
मुख्य अग्निशमन अधिकारी
देहरादून/हरिद्वार।

प्रतिलिपिः अग्निशमन अधिकारी हरिद्वार को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।